

RATIFIED

Minutes of M.No.13/10 held on 30.06.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 13/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 30.06.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:6/1/85-ALC3/2009	Party Name:VOLTAS LIMITED	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case closed
	HQ File :01/85/050/00277/AM09/	RLA File :03/95/040/00998/AM09/	Lic.No/Date:0310511256 12.03.2009	
	Decision : The Committee noted that NC VI had considered the case in its meeting No. 01/10 held on 09.04.2009. RA had informed that the licence was issued under GN-4 of Engineering Products. The Committee accordingly decided to withdraw the case from the agenda.			
2	Case No.:16/13/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00161/AM10/	RLA File :31/24/040/00009/AM10/	Lic.No/Date:3110038385 12.05.2009	Defer Date: 18.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.08.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

3	Case No.:15/13/80-ALC2/2009	Party Name:OMNI LENS PVT. LTD.	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00160/AM10/	RLA File :08/24/040/00024/AM10/	Lic.No/Date:0810080119 21.05.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 18.08.2009			

4	Case No.:3/13/80-ALC2/2009	Party Name:VIRGO ENGINEERS LIMITED	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00148/AM10/	RLA File :31/24/040/00035/AM10/	Lic.No/Date:3110038767 10.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:1/13/80-ALC2/2009	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00146/AM10/	RLA File :32/24/040/00011/AM10/	Lic.No/Date:3210040542 11.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

6	Case No.:2/13/80-ALC2/2009	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00147/AM10/	RLA File :07/24/040/00089/AM10/	Lic.No/Date:0710065345 11.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 18.08.2009			

7	Case No.:5/13/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00150/AM10/	RLA File :05/24/040/00136/AM10/	Lic.No/Date:0510243510 11.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

8	Case No.:4/13/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM10/	RLA File :02/24/040/00043/AM10/	Lic.No/Date:0210127645 12.06.2009	Defer Date: 18.08.2009
	Decision : The representative of DHI & DC(MSME) present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 18.08.2009			

9	Case No.:6/13/80-ALC2/2009	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00151/AM10/	RLA File :07/24/040/00539/AM09/	Lic.No/Date:0710065372 12.06.2009	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

10	Case No.:7/13/80-ALC2/2009	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case approved
	HQ File :01/80/050/00152/AM10/	RLA File :31/24/040/00041/AM10/	Lic.No/Date:3110038813 12.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

11	Case No.:10/13/80-ALC2/2009	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00155/AM10/	RLA File :32/24/040/00012/AM10/	Lic.No/Date:3210040559 15.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

12	Case No.:8/13/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00153/AM10/	RLA File :03/95/040/00050/AM10/	Lic.No/Date:0310523978 15.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:9/13/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
--	----------------------------	--	--	----------------------

13	HQ File :01/80/050/00154/AM10/	RLA File :05/24/040/00137/AM10/	Lic.No/Date:0510243667 15.06.2009	Defer Date: 18.08.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI / DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

14	Case No.:11/13/80-ALC2/2009	Party Name:EMCO LIMITED,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00156/AM10/	RLA File :03/94/040/00988/AM09/	Lic.No/Date:0310524285 16.06.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products and packing material can be allowed as per Packing Policy. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:12/13/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00157/AM10/	RLA File :05/24/040/00151/AM10/	Lic.No/Date:0510243873 17.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 18.08.2009			

16	Case No.:13/13/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

	Case No.:14/13/80-ALC2/2009			
--	-----------------------------	--	--	--

17		Party Name:ADINATH ENTERPRISES(PROPLAXMAN G. BALWADKAR)	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status: Case reverted back to RA
	HQ File :01/80/050/00159/AM10/	RLA File :31/24/040/00046/AM10/	Lic.No/Date:3110038895 17.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

18	Case No.:17/13/80-ALC2/2009	Party Name:TIL LIMITED	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00162/AM10/	RLA File :02/24/040/00033/AM10/	Lic.No/Date:0210128095 23.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

19	Case No.:18/13/80-ALC2/2009	Party Name:KMG A TO Z SYSTEMS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00163/AM10/	RLA File :05/24/040/00162/AM10/	Lic.No/Date:0510244223 23.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:19/13/80-ALC2/2009	Party Name:MVS ENGINEERING LTD	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00164/AM10/	RLA File :05/24/040/00159/AM10/	Lic.No/Date:0510244226 23.06.2009	Defer Date: 18.08.2009

20	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			
----	---	--	--	--

21	Case No.:20/13/80-ALC2/2009	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00165/AM10/	RLA File :02/24/040/00048/AM10/	Lic.No/Date:0210128129 23.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

22	Case No.:22/13/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00167/AM10/	RLA File :07/24/040/00095/AM10/	Lic.No/Date:0710065528 23.06.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

23	Case No.:21/13/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00166/AM10/	RLA File :04/24/040/00058/AM10/	Lic.No/Date:0410105546 24.06.2009	Defer Date: 18.08.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 18.08.2009			

24	Case No.:23/13/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00168/AM10/	RLA File :07/24/040/00096/AM10/	Lic.No/Date:0710065569 24.06.2009	Defer Date: 18.08.2009
	Decision : Case attached after generation of agenda for the NC meeting due to technical error. However, it was noted that application has not been received from RA. The Committee accordingly decided to call for application from RA. The case may be relisted on 18.08.2009			

25	Case No.:24/13/80-ALC2/2009	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00169/AM10/	RLA File :03/94/040/00240/AM10/	Lic.No/Date:0310525671 24.06.2009	Defer Date: 18.08.2009
	Decision : Case attached after generation of agenda for the NC meeting due to technical error. However, it was noted that application has not been received from RA. The Committee accordingly decided to call for application from RA. The case may be relisted on 18.08.2009			

26	Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:13/80-ALC2/2009 30.06.2009	Status:Case deferred
	HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	Defer Date: 18.08.2009
	Decision : Case attached after generation of agenda for the NC meeting due to technical error. However, it was noted that application has not been received from RA. The Committee accordingly decided to call for application from RA. The case may be relisted on 18.08.2009			

Case No. A/R22	M/s. Bharat Heavy Electricals Ltd. Hardwar	HQ F.No.01/80/50/00645/AM08/DES.I	
Meeting No. 13/10		RA.F.No.61/24/040/00041/AM08	Lic.No.6110000129
Date: 30.06.2009		Ratification of norms.	Date 25. 01.2008

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.13/10 held on 30.06.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.08.2009.

Case No. A/R23	M/s. Srihans Technologies Exports P. Ltd.,	HQ F.No.01/81/50/00270/AM06/DES.I	
Meeting No. 13/10		RA.F.No.05/24/040/00151/AM06	Lic.No.0510160956
Date: 30.06.2009		Ratification of norms.	Date 29. 06.2005

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.13/10 held on 30.06.2009 as per the agenda. The representative of DIPP informed the Committee that details of the case are readily not available with him. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 18.08.2009.

Case No. A/R24	M/s. Pararpur Cooling Towers Ltd.,	HQ F.No.01/80/50/00958/AM09/DES.I	
Meeting No. 13/10		RA.F.No.02/21/040/00315/AM09	Lic.No.0210119229
Date: 30.06.2009		revision of norms.	Date 04. 11.2008

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.13/10 held on 30.06.2009 as per the agenda. The Committee noted that authorization was obtained by the party under SION C-1708 and there is no policy provision or instruction in policy circular no. 20 dt. 05.12.2007 for grant of additional items, as the application was not made under para 4.7 of Handbook of Procedures Vol.I. Therefore, firm's request for additional input which is not covered under the SION can not be acceded to. The firm has also requested to allow both Plywood as well as Pine lumber as both the items are essential to manufacture the export product. [As per the firm's representation](#), RA Kolkata's [interpretation is that](#) only one of the two items may only be allowed as per SION C-1708. The Committee after taking note of the firm's request decided to advise the RA to allow [both](#) Plywood and Pine lumber as [inputs](#), within the total permissible quantity against SI.No.6 of SION C-1708. [A copy of firm's representation may be forwarded to RA also.](#)

Case No. C-07	M/s. Pararpur Cooling Towers Ltd.,	HQ F.No.01/80/162/351/AM10/DES.I	
Meeting No. 13/10			
Date: 30.06.2009		Modification of SION	

The case regarding modification of SION C-1708 was considered by the Norms Committee (NC-I) in its M.No.13/10 held on 30.06.2009 as per the agenda. The Committee requested DIPP to examine the case and offer their written comments. The case may be relisted on 18.08.2009.

Supplementary agenda case

Case No.	Policy matters,	HQ F.No.01/80/162/351/AM10/DES.I	
Meeting No. 13/10			
Date: 30.06.2009		Fixation of wastage norms for 100%	

[The Committee observed that number of proposals are being received in Norms Committee from Development Commissioners for fixation of SIONs for the products manufactured by EOUs. In most of the cases, these products are a large number of fabricated components manufactured by a particular EOU. SIONs are normally not fixed for such products manufactured by a single unit and are for the usage by the industries on all India basis. Further SIONs are used under the duty exemption scheme for the purpose of duty free import of inputs required for export products. While fixing SIONs, a provision is also made for the recovery of duties forgone on the scrap generated out of the duty free imported metallic inputs and disposed of in the market as there is no provision under the duty exemption scheme for recovery of duties at the time of sale of scrap. As under EOU scheme, scrap is cleared in the DTA on payment of applicable duties.](#)

[The Committee felt that as per point \(iii\) of para 6.7 \(e\) of Handbook of Procedures Vol.I, an interpretation could be that all cases of fixation of norms for EOUs by NCs would fall under the category of SION.](#)

Keeping above in view, it may not be possible for NC to fix SIONs for such large number of fabricated components manufactured by a particular EOU and instead of fixing SIONs, NC may fix wastage norms for the particular EOU. While fixing wastage norms, concept of recovery may not be taken into account.

Accordingly Committee decided to request the Policy Division to consider amendment to relevant paras of policy and procedure. The Committee also felt that it should continue fixing wastage norms for EOUs, as per practice being followed.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman